

MR. CHAIRMAN: The Minister has given an assurance.

SHRI RAVI SHANKAR PRASAD: But a very relevant question has not been replied to at all. This is not fair.

MR. CHAIRMAN: An assurance has been given that the information will be made available.

Manual Scavenging and Safai Karamcharis:

*304. SHRI DHARAM PAL SABHARWAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that manual scavenging and the system of dry latrines has been completely eradicated in the country;

(b) if so, whether all the scavengers and their dependents have been rehabilitated;

(c) whether the National Commission for Safai Karamcharis has made any recommendations on this matter; and

(d) if so, the details thereof and whether there is a proposal to achieve 100 per cent eradication of manual scavenging and if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) No Sir.

(c) and (d) Some of the major recommendations of the National Commission for Safai Karamcharis regarding eradication of manual scavenging are:

(i) Every State should be directed to carry out a survey in respect of safai karamcharis/manual scavengers, and dry latrines.

(ii) All States should adopt the Employment of Manual Scavengers and Construction of Dry Latrines (prohibition) Act, 1993, and should implement it properly.

(iii) Special efforts should be made for conversion of dry latrines in a time bound manner, and NGOs should also be associated in this work.

(iv) Rehabilitation of manual scavengers should include provision of facilities for health, education, vocational training, income generating activities and housing.

The Integrated Low Cost Sanitation (ILCS) Scheme of the Ministry of Housing and Urban Poverty Alleviation (HUPA) aims to convert all dry latrines into sanitary latrines by March, 2010. Likewise, Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) of the Ministry of Social Justice and Empowerment also aims to rehabilitate all remaining eligible manual scavengers and their dependents into alternative occupations by March, 2010.

श्री धर्म पाल सभ्रवाल : सर, मेरा प्रश्न National Commission for Safai Karamcharis के बारे में है। इस प्रश्न के बारे में जो माननीय मंत्री जी ने जबाव दिया है, वह स्पष्ट नहीं है। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जब से यह National Commission for Safai Karamcharis बना है, तब से अब तक इसकी सदन में कितनी रिपोर्ट्स पेश की गई हैं। अगर कोई भी रिपोर्ट सदन में पेश नहीं की गई है, तो इसके क्या कारण हैं ? क्या माननीय मंत्री जी आश्वासन देंगे कि कमीशन की सभी रिपोर्ट्स सदन में रखी जाएंगी, जिन पर सदन चर्चा कर सके ?

SHRI MUKUL WASNIK: Sir, the National Commission for Safai Karamcharis, which was earlier a statutory body, is, now, not continuing as a statutory body. That is an administrative decision to continue the existence of the Commission. As far as tabling of Reports is concerned, from time to time, reports have been tabled. The First, Second, Third and Fourth Reports were tabled, and we are now ready with the Fifth, Sixth and the Seventh Reports.

श्री धर्म पाल सभ्रवाल : सभापति महोदय, ये जो रिपोर्ट्स हैं, ये कब तक सदन के पटल पर रखी जाएंगी, ताकि उन पर चर्चा की जा सके ? मेरा दूसरा सवाल है कि क्या National Commission for Safai Karamcharis को ज्युडिशियल पावर्स दी गई हैं, यदि नहीं, तो उसके क्या कारण हैं? क्या बगैर ज्युडिशियल पावर्स के कमीशन सफाई कर्मचारियों के हित में कोई कार्यवाही कर सकता है ? कृपया विस्तार से बताएं। मैं माननीय मंत्री जी यह भी जानना चाहता हूँ कि आज तक कितने परिवारों का rehabilitation किया गया है ?

श्री मुकुल वासनिक : सर, जो विभिन्न रिपोर्ट्स National Commission for Safai Karamcharis की हमारे पास हैं, उन पर एक्शन टेकन मेमोरेंडम प्रिपेयर हो रहा है और जैसे ही वह तैयार हो जाएगा, उसे सदन में रखने का काम किया जाएगा। जहां तक manual scavengers के rehabilitation के बारे में पूछा गया है। उनके बारे में, मैं यहां पर कहना चाहूंगा कि जो विभिन्न आंकड़े राज्य सरकारों के जरिए से, स्टेट चैनलाइजिंग एजेंसीज के जरिए से सरकार के पास उपलब्ध हैं, उसके हिसाब से करीब एक लाख 17 हजार manual scavengers या उनके आश्रितों को पुनर्वास करने की आवश्यकता थी। लेकिन अभी हमें जो लेटेस्ट जानकारी उपलब्ध हुई है, उसके अनुसार एक लाख 17 हजार manual scavengers में से प्रदेश की सरकारों ने करीब 31,333 ऐसे लोगों के नाम जोड़े थे, जिनको अब हटाने का अनुरोध किया गया है, क्योंकि उनमें से कुछ की मौत हो चुकी है, कुछ इस श्रेणी में गलत जोड़े गए थे, कुछ लोन लेने के लिए इच्छुक नहीं हैं, कुछ माइग्रेट हो गए, इस तरह के कारणों की वजह से 31,333 लोगों के नाम इसमें से हटाए जा रहे हैं। पिछले समय में साठ हजार दो manual scavengers या उनके आश्रितों का पुनर्वास हुआ है और करीब 25 हजार और भी manual scavengers का पुनर्वास होना बाकी है। हमारा प्रयास होगा कि 31 मार्च, 2010 तक उनका पुनर्वास किया जाए।

SHRIMATI VASANTHI STANLEY: Sir, through various sanitation programmes, the Government is aiming at eradication of manual scavenging. And the sanitation programmes are being implemented successfully. I would like to know whether the Ministry is contemplating to involve NGOs further in this scheme. What is the percentage of success in the sanitation programme which is aiming at establishment of sanitary latrines?

SHRI MUKUL WASNIK: Sir, there is a scheme with the Ministry of Housing and Urban Poverty Alleviation, which is called the Integrated Low-cost Sanitation Scheme. In the implementation of this Scheme, the NGOs are also involved and the Scheme aims at converting

the dry latrines into water seal latrines. As far as the progress of implementation of this Scheme is concerned, at the moment, the information is that only four States have dry latrines. These are Uttar Pradesh, Bihar, Jammu and Kashmir and Uttarakhand. Information from Jammu and Kashmir is still to arrive. But, as far as projects from these three States, namely, Uttar Pradesh, Bihar and Uttarakhand are concerned, they have already sanctioned the projects which they had submitted.

श्री कृष्ण लाल बाल्मीकि : सभापति महोदय, मैं पिछले तीन वर्षों से सदन में इस समुदाय के मामले उठा रहा हूँ और केवल कानून का हवाला देकर उत्तर दे दिया जाता है। इससे लगता कि है कि समुदाय के प्रति सरकार की कोई स्पष्ट नीति नहीं है। इस समुदाय का सही पुनर्वास नहीं किया जा रहा है। महोदय, मैं आपके माध्यम से मंत्री महोदय से यह जानना चाहता है कि मैला ढोने वाली प्रथा को खत्म करने वाले कानून बनाने के पश्चात् कितने लोगों के खिलाफ मुकदमा चलाया गया और कितने लोगों को अब तक सजा दी गई है?

SHRI MUKUL WASNIK: Sir, there is this Act which is called the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993. Since this Act came into being, 27,114 offenders have been booked for contravention of the various provisions of this Act. In regard to the question of the hon. Member that the Government is not serious in eradicating the practice of manual scavenging and their rehabilitation, I would like to state here with all humility that we are extremely serious about it. We attach tremendous importance to the rehabilitation of manual scavengers. We have taken it up as a national priority, and we are committed to see to it that this practice is eradicated and the manual scavengers and their dependents are rehabilitated within a timeframe.

श्रीमती वृन्दा कारत : सर, सजा कितने लोगों को दी। ..(व्यवधान)..यह नहीं बताया है?

श्री वीर पाल सिंह यादव : सर, यह देखा गया है कि जो बड़े शहर हैं, उनमें तो जल शौचालय हो गए मगर जो छोटे कस्बे हैं, उनमें आज भी निर्जल शौचालय हैं और मैला ढोया जाता है। इस संबंध में सरकार क्या कर रही है? दूसरी बात यह है कि जल शौचालय से मैला नालियों में बहाया जाता है, जो देश और प्रदेश की नदियां हैं, उनसे sewer के द्वारा यह मैला चला जाता है। इससे जल प्रदूषण फैलता है और जो शहर में नालियों में बहता है, उससे भी प्रदूषण होता है और बीमारियां फैलती हैं। इस संबंध में सरकार का क्या रवेया है और सरकार क्या करने जा रही है?

SHRI MUKUL WASNIK: Sir, as far as the rural areas are concerned, the Department of Drinking Water Supply in the Ministry of Rural Development has been implementing a scheme of Total Sanitation Campaign. Under this Campaign, individual household latrines numbering 517 lakh have been sanctioned. School toilets - 8.9 lakhs; sanitary complexes - 0.16 lakhs, Anganwadi toilets, 2.78 lakhs have already been sanctioned in the rural areas. There has been substantial progress in this regard. As far as नालियों में मैला जाने के संदर्भ में माननीय सदस्य ने यहां पर जो चिंता व्यक्त की है, मैं यहां पर कहना चाहूंगा कि sanitation is basically a State subject, and I think, respective State Governments will have to address this issue.